

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO. 98/95

in

OA.NO. 10/95

Shri R.K.Jain ... Applicant
v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order by Circulation

Dated: 27.9.95

(PER: P.P.Srivastava, Member (A))

By this Review Petition the review petitioner
seeks review of the order passed on 4.8.1995 while
admitting the OA. The order reads as under :-

" Mr. S.R.Atre, Counsel for applicant. Mr.
V.S.Masurkar, Counsel for respondents.

ADMIT.

Reply has been filed.

Mr. Masurkar, Counsel for respondents states
that the persons whose promotions are disputed
on the ground of new seniority list and the
position which the applicant is claiming have
not been made parties to the present OA.

Mr. Atre states that he does not want to
challenge those officer's promotions and
and claim any relief against them but seeks
his position in the seniority list and
consequential monetary relief based on the
position of the juniors.

In view of this the petition can proceed.
No interim relief.

If the respondents want to file a sur-rejoinder,
it may be filed within four weeks.

Case be listed before Registrar on 19.9.1995
and thereafter keep in sine-die list."

The petitioner has sought the two paras after the word
'ADMIT' in the above order to be deleted. The petitioner
has also sought to amend the application by introducing
the amendment as Annexure- 'A-1' to the review petition.

2. We have considered the matter. The petitioner's counsel has stated at the time of hearing that he does not want to challenge the officers' promotions and claim any relief against them and the order dated 4.8.1995 was passed after this statement by the counsel for the applicant Mr. S.R.Atre. Since the order 4.8.1995 was passed on specific pleadings of the counsel, we do not see that this is a case which would come under the purview of the review. If the petitioner wants to challenge the promotions of officers and claim any relief and also wants to amend the OA., he may file an M.P. for the same. ^{if so advised.} The review petition is dismissed with the above observations.


(P.P.SRIVASTAVA)

MEMBER (A)


(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.